

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE KHODAL COT-GIN PVT LTD

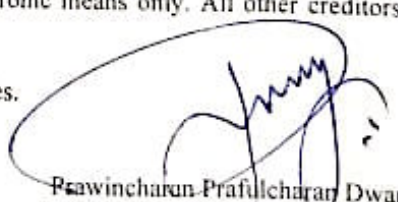
RELEVANT PARTICULARS	
1. Name of corporate debtor	Shree Khodal Cot-Gin Pvt Ltd
2. Date of incorporation of corporate debtor	22 nd October, 2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U17200GJ2012PTC072418
5. Address of the registered office and principal office (if any) of corporate debtor	Survey No. 1/2/1, Hadmatiya Road, Chanol Fatepar Bypass, Fatepar, Tal. Paddhari, Dist.Rajkot Paddhari Rajkot GJ 360110
6. Insolvency commencement date in respect of corporate debtor	01 st January, 2020 (Order received date 03 rd January, 2020)
7. Estimated date of closure of insolvency resolution process	29 th June, 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name- Prawincharan Prafulcharan Dwary Reg No- IBBI/IPA-002/IP-N00331/2017-2018/10937
9. Address and e-mail of the interim resolution professional, as registered with the Board	407, Akchhat Tower, PakwanCross Road, S.g. Highway, Bodakdev, Ahmedabad, Gujarat 380015 dwarypravin@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat -380014 dwarypravin@gmail.com
11. Last date for submission of claims	17th January, 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shree Khodal Cot-Gin Pvt Ltd on 01st January, 2020 (Order received date 03rd January, 2020)

The creditors of Shree Khodal Cot-Gin Pvt Ltd are hereby called upon to submit their claims with proof on or before 17th January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Prawincharan Prafulcharan Dwary
Interim Resolution Professional
Reg No- IBBI/IPA-002/IP-N00331/2017-2018/10937



Date: 06th January, 2020
Place: Ahmedabad